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GOVERNMENT OF INDIA
(DEPARTMENT OF REVENUE AND FINANCE)

New Delhi, the 27th June, 1977.

NOTIFICATION
(INCOME-TAX)

NO.1836(F.NO. 404/151/77-ITCC): In pursuance of sub-clause (iii) of clause (44) of section/of the Income-tax, Act, 1961 (43 of 1961), the Central Government hereby makes the following amendment in the Notification of the Government of India in the Ministry of Finance (Department of Revenue and Insurance) No. 711(F.NO.404/221/74-ITCC) dated 6.9.1974, namely:-

In the said notification, for the letters and words "S/Shri R.D.Puri and I.C. Gupta who are gazetted Officers of the Central Government to exercise the powers of Tax Recovery Officers", the words and letters "Shri I.C.Gupta, who is a gazetted Officer of the Central Government to exercise the powers of a Tax Recovery Officer," shall be substituted.

9(E.Venkatararan)

Deputy Secretary to the Government of India

To

The Manager,
Government of India Press,
New Delhi.

Copy forwarded to:-

1. The Director of Inspection (RS&P), New Delhi.
2. The Comptroller and Auditor General of India, New Delhi.
3. The Chief Secretary, Delhi Administration, Delhi.
4. The Accountant General, Central Revenues, New Delhi.
5. The Zonal Accounts Officer, New Delhi.
6. The Joint Secretary and Legal Adviser, Ministry of Law, New Delhi.
7. Bulletin Section.
8. Guard File.
9. The Commissioner of Income-tax, Delhi-I, Delhi.

Sd/-

(E. Venkatararan)

Deputy Secretary to the Government of India

AUTHORISED FOR ISSUE


(R.V. RAMAN)

ASSISTANT DIRECTOR OF INSPECTION
DIRECTORATE OF INSPECTION (RS&P).

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